

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/01061/2019

DATED THIS THE 12TH DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Shri. Kemparaju H.M.

Age: 34 years,

S/o Late Mariouda,

Working as P.A.

Srirangapatna HO.

Residing at,

No. 2338, 5th Cross,

Kanne gowdana koppalu,

Saraswathipuram,

Mysore . 570009.

õ .Applicant

(By Advocate Shri. P Kamalesan - through video conference)

Vs.

1. Union of India,
Represented by Secretary,
Department of Post,
(Postal & Accounts wing)
Dak Bhavan,
New Delhi . 110001.
2. Chief Post Master General,
Karnataka Circle,
Bangalore . 560001.
3. Post Master General,
S.K. Region,
Bangalore . 560001.

4. Superintendent of Post offices,
Mandya Postal Dn,
Mandya . 571401.

õ .Respondents

(By Shri. S Sugumaran . through video conference.)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein the following prayer:

“Direct the respondent to consider the applicant for the inspector of post vacancies of 2016 in the LDCE in pursuance of government of India, Ministry of Communication, Department of Post (DE Section) New Delhi – 110001, Notification vide letter No. F. No. A-34012/03/2018 DE dated: 18.04.2019 vide Annexure A2 and Government of India, Ministry of Communication, Department of Post (DE Section) New Delhi – 110001 Notification letter No. F. 130412/03/2018 for LDCE to DE dated: 09.09.2019 be held on 19.10.2019 and 20.10.2019 vide Annexure-A3.”

2. At the very outset, Shri. S Sugumaran, learned counsel for the respondents submitted that the Original Application itself cannot be maintained as the representation filed by the applicant is still pending with the respondents.

3. The fact with regard to pendency of the representation has not been disputed by Shri. P Kamalesan, learned counsel for the applicant.

4. In view of the above, without entering into the merits of the case, we deem it appropriate to dispose of the present Original Application with a

direction to respondents to decide the applicant's representation dated 23.04.2019.

5. Accordingly, the Original Application is disposed of with a direction to the Chief Post Master General, Karnataka Circle, Bangalore to decide the applicant's pending representation dated 23.04.2019 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three months from the date of receipt of a certified copy of this order.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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